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TRIPURA LEGISLATIVE ASSEMBLY

SECRETARIAT

NEW CAPITAL COMPLEX

AGARTALA, TRIPURA, PIN - 799 010

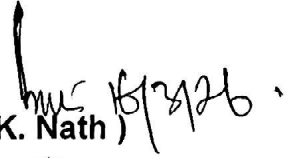
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No.F.7(13-26)-LA/2026./851

Dated, Agartala, the 16th March, 2026

N O T I F I C A T I O N

“As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, ‘**The Tripura Government Technical University, Tripura Bill, 2026 (The Tripura Bill No. 04 of 2026)**’ as introduced in the Assembly on the **16th March, 2026** to be published in the Tripura Gazette.”


(A. K. Nath)

Secretary

Tripura Legislative Assembly

THE TRIPURA GOVERNMENT TECHNICAL UNIVERSITY BILL, 2026

A

BILL

to provide for the reconstitution and upgradation of the Tripura Institute of Technology as Tripura Government Technical University, and to provide for education and research in branches of Engineering & Technology, Science, humanities, social sciences, management and for the advancement of learning and dissemination of knowledge in such branches and for certain other matters connected therewith or incidental thereto;

WHEREAS, the Tripura Institute of Technology, Agartala is an institution of the Government of Tripura affiliated to the Tripura University, Suryamaninagar;

AND

WHEREAS, it is expedient to confer on the said institution the status of a University to enable it to function more efficiently, as a teaching and research center in various branches of learning and courses of study promoting advancement and dissemination of knowledge and learning, and to meet the requirement of higher education and research in the field of engineering and technology, humanities, applied sciences and management sciences, foster industry relevant research and innovation and to avail better scopes and opportunities to serve the society and the nation;

BE it enacted by the Legislative Assembly of Tripura in the Seventy Seventh Year of the Republic of India as follows: -

CHAPTER-I

PRELIMINARY

**Short title,
extent and
commencement**

1. i) This Act may be called the ‘Tripura Government Technical University Act, 2026’.
- ii) It shall come into force on such date as the State Government by Notification appoints.
2. In this Act, unless the subject or context otherwise requires -
 - i) “Affiliated college” means a college or institution which has been granted affiliation by the University;
 - ii) “AICTE” means All India Council for Technical Education;
 - iii) “authorities” means the authorities of the University;
 - iv) “Building and Works Committee” means committee to guide and monitor all works including Civil, Electrical, PHE, Mechanical etc. of the University;
 - v) “Board of Management (BoM)” means the Board of Management of the University, constituted under section 20 of the Act;

- vi) "Bodies" means the Bodies of the University formed by the respective authorities;
- vii) "Court" means the Court of the University as constituted under section 18.
- viii) "Convocation" means a meeting of the 'Board of Management (BoM)' for the purpose of conferring degrees, 'titles, diplomas, certificates or other academic distinctions;
- ix) "Collaboration" means collaborative academic activity of the University with other universities, academic institutions (local, regional, national or international), research institutions and organizations (research, agriculture, industry, trade and commerce) within the provisions of the UGC & AICTE norms;
- x) "Department" means a University Department of studies imparting instruction and conducting and guiding research at the post graduate or higher levels;
- xi) "Dean" means senior academic administrator responsible for overseeing a specific faculty, administrative affairs or department;
- xii) "Director" means a head of an institution including a centre or a school of the University as designated by, the Board of Management;
- xiii) "Employee" in relation to the University means any person employed by the University.
- xiv) "Faculty" means one or more Departments of equivalent concept of studies will be in ' together under single concept, where one subject has relevancy with another, as to be declared by the University;
- xv) "Finance Committee" means the Finance Committee of the University;
- xvi) "Financial year" means the year ending on the 31st day of March;
- xvii) "Government" means the State Government of Tripura.
- xviii) "Government College" means a college maintained and managed by the State Government;
- xix) "Governor" means the Governor of the State of Tripura;
- xx) "Misconduct" means a misconduct prescribed by the Statutes;
- xxi) "Notification" means a notification published in the official Gazette;
- xxii) "Planning Board" means the Planning Board of the University as constituted under section 27;
- xxiii) "Principal" means the Head of a college or institution;
- xxiv) "Prescribed" means prescribed by the Statutes or Ordinances or Regulations made under this Act;
- xxv) "Registrar" means the Registrar of the University;
- xxvi) "State" means the State of Tripura;
- xxvii) "Statutes", "Ordinances" and "Regulations", mean respectively, the Statutes,

Ordinances and Regulations of the University for the time being in force;

xxviii) “Senate” means the Academic Council of the University as constituted under section 22;

xxix) “Student” means a person duly admitted as full time or part time student in any of the Departments of the University in accordance with the Regulations to undergo a course of study, research, leading to a degree, diploma, or certificate of the University;

xxx) “Teacher” means a person appointed or recognized by the University as Professor (HAG)/ Senior Professor, Professors, Associate Professors, Assistant Professors for the purpose of imparting instruction or conducting and guiding research and includes a person who may be declared by the Statutes to be a University teacher;

xxxii) “UGC” means the University Grants Commission, established under the University Grants Commission Act, 1956;

xxxiii) “University” means the Tripura Government Technical University;

xxxiiii) “Vice Chancellor” means the Vice Chancellor of the University.

Objectives of the University

3. The following shall be the objects of the University: -

- (i) to provide for facilities and offer opportunities for education in engineering & technology, science, arts, commerce, management and social science by instruction, training, research, development and extension and by such other means as the University may deem fit;
- (ii) to promote research in engineering & technology, science and arts, commerce, management and social science and humanities for the advancement of knowledge and for the betterment of the society;
- (iii) to devise and implement programs of education in engineering & technology, science, art, commerce, management and social science humanities that are relevant to the changing socio-economic needs of the society, in terms of breath of diversity and depth of specialization;
- (iv) to serve as a center for fostering co-operation and exchange of ideas between the academic and research community on the one hand and prospective employment agencies on the other;
- (v) to organize exchange program with other institutions of repute in India and abroad with a view to keeping abreast of the latest developments in relevant areas of teaching and research;
- (vi) to promote vocational education and skill development including soft-skills, and the spirit of entrepreneurship.

Incorporation of the University

4. On and from the commencement of this Act and subject to section 6(ii) of this Act, -

- (i) With effect from such date as the Government may, by notification in the official Gazette, appoint, there shall be established a University by the name of the Tripura Government Technical University, comprising of the

Chancellor, the Vice Chancellor, the first members of the Court, the Board of Management, the Senate and the Finance Committee of the University and all such persons as may hereafter be appointed to such office or as members as long as they continue to hold such office or membership;

- (ii) The University shall be a body corporate with the name aforesaid having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and to contract and may, by the said name, sue or be sued:

Provided that the land acquired and building constructed with the assistance of the Government shall not be disposed without prior approval of the Government;

- (iii) The University shall be a Center of excellence engaged in teaching and research in emerging areas of higher education with focus on but not restricted to Humanities, Social Sciences, Management, Engineering & Technology, Sciences and shall promote inter-disciplinary education and research to achieve excellence in these and committed fields.

**Effect of
incorporation of
the University:**

5. On and from the commencement of this Act and subject to section 6(ii) of this Act, the Tripura Institute of Technology shall cease to exist, and, -

- i) Any reference to the Tripura Institute of Technology in any law (other than this Act) or in any contract or other instrument shall be deemed as a reference to the University;
- ii) All property, movable and immovable, of or belonging to the Tripura Institute of Technology, shall vest in the University;
- iii) Future acquisition of capital assets out of the funds allocated by the Government shall be with the approval of the Government and the ownership shall vest in the Government. However, responsibility for upkeep, security and maintenance of the said assets shall be with the University;
- iv) All the rights and liabilities of the Tripura Institute of Technology shall be transferred to, and be the rights and liabilities of the University;
- v) Every employee of the Education (Higher) Department, Government of Tripura, under different cadres posted in Tripura Institute of Technology at the time of commencement of this Act shall continue to be posted in the University on deputation mode and shall continue to function in their existing capacity, enjoy the same rights and privileges as to remuneration, pension, gratuity, provident fund, savings cum group insurance scheme and other matters as they would have enjoyed as the State Government employees. However, the Education (Higher) Department may withdraw the deputation of any employee from the University and/or place any employee on deputation at the University, except, the faculty members under the Government (Technical) Degree College cadre of Education (Higher) Department, Tripura, who have opted for the terms and conditions of employment of the University as per Sub-Section (vi).
- vi) The faculty members under the Government (Technical) Degree College cadre of Education (Higher) Department, Tripura, who are posted in Tripura Institute of Technology at the time of commencement of this Act shall be given an option to join the Tripura Government Technical University

permanently, subject to fulfilling all the eligibility criteria and accepting the terms and conditions of employment of the University, after surrendering their service in the existing cadre in accordance with Rule 37A of Central Civil Service (Pension) Rules, 1972 (amended as on 30/09/2000) subject to approval of the University. The inter-se seniority of this cadre absorbed by the University shall be maintained.

- vii) Notwithstanding anything contained in this Act, the existing students of the Tripura Institute of Technology, admitted before the establishment of the University under Section 4 of this Act, shall continue to pursue their academic courses and programmes of study under the enrolment and affiliation of the Tripura University, which shall conduct examinations and award degrees to them upon successful completion of the courses and programmes of study they are pursuing thereat presently;

CHAPTER-II THE UNIVERSITY

Territorial Limits of the University

- 6.
- i) Notwithstanding anything contained in any other State law for the time being in force, on the coming into force of this Act, the territorial jurisdiction of the University shall extend to the whole of the State of Tripura;
- ii) Notwithstanding anything contained in this Act, any educational institution or College within the State of Tripura, may be associated in any way with or be admitted to any privilege of the Tripura Government Technical University or may be affiliated under the Tripura Government Technical University, subject to the condition that, direction in that regard is issued by the Central Government in writing to the effect that the proviso to sub-section (2) of Section 7 of the Tripura University Act, 2006 (Central Act No.9 of 2007), shall not apply for that educational institution or College.

Powers of the University

7. The University shall have the following powers, namely: -
- i) to make provision for research and for the advancement and dissemination of knowledge, and generally to cultivate and promote the general education and other branches of learning and culture and their interdisciplinary areas;
- ii) to provide for establishment, on the University campus, of autonomous institutions like interuniversity centers, research laboratories, modern instrumentation centers and like centers of learning, set up by the Central Government or the, State Government and the University Grants Commission or other approval authority of the Central Government, which may be used by a university or college or, group of universities or colleges or industries or any non-Government organizations;
- iii) to admit students to the various courses of study of the University and to conduct examinations or tests and lay down conditions in respect thereof. The University can admit students from all other states and union territories and 8(eight) SAARC countries and other countries in various courses of study;

- iv) To gradually adopt NEP 2020 guidelines and recommendations from the UGC or the AICTE;
- v) to institute and award degrees and research-based degrees, post-graduate diplomas, diplomas, certificates and other academic distinctions as per the prevailing UGC / AICTE guidelines and on the basis of examinations or by other tests or otherwise;
- vi) to regulate the conduct of the students of the University,
- vii) to regulate the work and conduct of the employees of the University;
- viii) to regulate and enforce discipline among the employees and the students of the University and take such disciplinary measures in this regard as may be deemed necessary;
- ix) to make arrangements for promoting the health and general welfare of the employees of the University;
- x) to hold examinations and confer degrees, postgraduate degrees, postgraduate diplomas and award diplomas and certificates and other academic distinctions to, and on, persons, who —
 - a) have pursued a course of study in the University, constituent or affiliated colleges or institutions; or
 - b) have carried on research in the University, constituent or affiliated colleges or institutions;
- xi) to confer honorary degrees or other academic distinctions as prescribed by the Statutes;
- xii) to establish a college or an institution or a Faculty of the University imparting general or technical education run and maintained by the University;
- xiii) to lay down the conditions of affiliation of courses or colleges and recognition of institutions taking into account the credibility of the Management and the norms of academic performance of institutions, faculties and subjects, as may be laid down, from time to time, and satisfy itself by periodical assessment or otherwise that those conditions are fulfilled;
- xiv) to provide for the supervision and control of residence and discipline of students of the University and to make arrangements for promotion of their health and general welfare;
- xv) to provide for supervision, control and discipline of the teaching and non-teaching employees of the University in pursuance of the Statutes, Ordinances and Regulations;
- xvi) to conduct, co-ordinate, regulate and control the post-graduate research work and teaching in the University as per the applicable UGC/ AICTE guidelines;
- xvii) to prescribe the powers and duties of officers of the University;
- xviii) to provide for the inspection or investigation into the affairs, of a college or an institution recognized by the University;
- xix) to create and to make appointment to such administrative, clerical and other posts under the University as it may deem fit;
- xx) to accept grants from the Central or any State Government or the University

- Grants Commission, AICTE and other sources;
- xxi) to raise loans or to accept loans from the Central or the State Government and other sources;
 - xxii) to assess the needs in terms of subjects, fields of specialization, levels of education and training of manpower, both on short and long-term basis, and to initiate necessary programmes to meet these needs;
 - xxiii) subject to any other law for the time being in force, to undertake academic collaboration programmes with universities and institutions abroad, with the approval of the State Government;
 - xxiv) to receive funds for collaboration programmes from foreign agencies subject to any Act, rules and regulations of the Central Government and the State Government in that behalf;
 - xxv) to lay down for the University teachers, the service conditions including code of conduct, workload, norms of performance appraisal, and such other instructions or directions as, in the opinion of the University, may be necessary in the interest of academic standard;
 - xxvi) to constitute and reconstitute Internal Revenue Generation policy (IRG) of the University time to time and to undertake development programmes in general or technical education, research, consultancy-based projects and training programmes for outside agencies, by charging fees, so as to generate resources;
 - xxvii) to comply with and carry out any directives issued by the State Government from time to time, with reference, to above powers, duties and responsibilities of the University subject to amendment in the existing act;
 - xxviii) to institute Professorships, Associate Professorships, Assistant Professorships and any other teaching posts required by the University and to appoint persons to such Professorships, Associate Professorships, Assistant Professorships as per UGC regulations and other posts;
 - xxix) to recognize an institution of higher learning or a laboratory or institutions of similar nature for such purposes as the University may determine and to withdraw such recognition;
 - xxx) to enter into contracts and agreements with the approval of the Board of Management in furtherance of the objects of the University;
 - xxxi) to acquire, hold and dispose of properties, and immovable, for furthering any of the objects of the University;
 - xxxii) to maintain organized laboratories, libraries, museums and to provide such other equipment for teaching and research as is required;
 - xxxiii) to create a corpus fund for the University and transfer in full or part, donations received from alumni, industries and other national and international foundations, organizations as may be approved by the Board of Management of the University and to decide the modalities for the utilization of such a corpus fund;
 - xxxiv) to constitute and manage -

- (a) Printing and Publication Departments;
- (b) University Extension Boards;
- (c) Information Bureau; and
- (d) Employment Bureaus;

xxxv) to make provisions for the maintenance of National Cadet Corps or other similar organizations, National Service Scheme, sports and athletic clubs etc.; and

xxxvi) to do ail such other acts and things as may be necessary or incidental to the exercise of all or any of the powers of the University or necessary for or - conducive to the attainment of all or any of the objects of the University;

xxxvii) to seek and put effort to obtain assessment and accreditation by the bodies like National Board of Accreditation (NBA) and National Assessment and Accreditation Council (NAAC).

**University open
to students of all
classes and
creeds**

- 8.
- i) The university shall be open to students of all classes and creeds for the purpose of admissions in academic courses;
 - ii) No person shall, on grounds only for religion, race, caste, decent, place of birth, residence, language, political opinion or any of them, be ineligible for, or discriminated against, in respect of any employment or office under the university or membership of any of the authorities or bodies of the University:
Provided that the university shall follow the state reservation policy for the purpose of admission as students in the University;
 - iii) In making appointments for all posts as determined by the Board of Management in any service, class or category under the University, the University shall observe such rules, Acts as are administered by the Government;

**CHAPTER III
OFFICERS OF THE UNIVERSITY**

**The Chancellor
of the University**

- 9.
- i) The Governor of the Tripura shall, by virtue of his office, be the Chancellor of the University;
 - ii) The Chancellor shall, if present, preside over the convocation of the University for conferring degrees;
 - iii) The Chancellor may cause an inspection to be made by such person or persons as he may direct, of the University, its buildings, libraries and equipments and of any institution maintained by the University, and also of the examinations, teaching and other work conducted or done by the University and cause an inquiry to be made in the like manner in respect of any matter connected with the administration and finances of the University;
 - iv) The Chancellor may offer such advice to the University as he may deem fit with reference to the result of such inspection or inquiry;
 - v) The University shall communicate to the Chancellor the action taken or proposed to be taken on such advice;
 - vi) The Chancellor may invite a person or persons of eminence to advise the University in relation to affairs of the University as and when he deems in necessary.

Officers of the University

10. The following shall be the officers of the University;
- (a) The Vice-Chancellor;
 - (b) The Deans;
 - (c) The Registrar;
 - (d) The Controller of Examinations;
 - (e) The Finance Officer; and
 - (f) Such other officers as may be declared by the Statutes to be the officers of the University;

The Vice Chancellor

- 11.
- (i) The Vice-Chancellor shall be appointed by the Chancellor on the unanimous recommendation of a Committee appointed by him/her consisting of three members, one nominated by the Chancellor, one elected by the Board of Management and the third nominated by the Government. The Committee shall make its recommendation within a period of three months from the date of its appointment;
 - (ii) The Vice-Chancellor shall be appointed by the Chancellor from the panel of three names submitted to him/her by the Committee within the period specified in the preceding sub-section;
 - (iii) If the Committee fails to make a unanimous recommendation or submit a panel of names as aforesaid, another Committee consisting of three new members, one nominated by the Chancellor, one elected by the Board of Management, and the third nominated by the Government shall, submit a panel of three names to the Chancellor, within three months of its constitution, and the Chancellor shall appoint a Vice-Chancellor accordingly; Provided that it shall be open to the Chancellor for reasons to be stated in writing, to appoint, by nomination, an appropriate person as Vice-Chancellor for such time as he may consider expedient;
 - (iv) The Vice-Chancellor shall retire on the date he attains the age of 65 years;
 - (v) The Vice Chancellor shall hold office for a term of five years from the date on which he/she enters upon his/her office and shall be eligible for re-appointment;
 - (vi) The remuneration payable to, and the order conditions of service of the Vice-Chancellor shall be determined by the State Government as per UGC norms;
 - (vii) The Vice-Chancellor shall be the principal academic and executive officer of the University;
 - (viii) The Vice-Chancellor shall be the Chairman of the Board of Management, and the Senate, and shall be entitled to be present at and to address any meeting of any authority of the University;
 - (ix) It shall be the duty of the Vice-Chancellor to ensure that the provisions of this Act, and the Statutes, Ordinances and Regulations are observed and shall have all the powers necessary for this purpose;
 - (x) The Vice Chancellor shall have the right of visiting and inspecting institutions maintained by the university;
 - (xi) If at any time, except when the Board of Management or the Senate is in session, the Vice-Chancellor is satisfied that an emergency has arisen requiring him/her to take immediate actions involving the exercise of any

power vested in the Board of Management or the Senate, the Vice-Chancellor may take such action as he/she deems fit, and shall, as soon as may be, report the action taken by him/her to the Board of Management or the Senate, as the case may be, for approval;

- (xii) Subject to the provisions of this Act, the Statutes and the Ordinances, the Vice-Chancellor shall have the power, -
 - (a) to make appropriate to posts below the rank of Assistant Registrar, and prescribe their duties;
 - (b) to suspend, dismiss or otherwise punish any employee of the University below the rank of Assistant Registrar;
 - (c) to take disciplinary action against students of the University.
- (xiii) The Vice-Chancellor shall have the power to convene meetings of the Board of Management, and the Senate, or any other authority of the University;
- (xiv) It shall be the duty of the Vice-Chancellor to ensure that the proceedings of the University are carried on in accordance with the provisions of this Act, the Statutes, the Ordinances, the Regulations and the Rules made there under and to report to the Chancellor every proceeding which is not in conformity with such provisions;
- (xv) The Vice-Chancellor shall exercise such other powers and perform such other functions as may be prescribed by the Statutes;
- (xvi) In the event of a permanent vacancy occurring in the office of the Vice-Chancellor, the Chancellor shall make necessary arrangements for exercising the powers and performing the duties of the Vice-Chancellor until a Vice-Chancellor, who is appointed under the provisions of this Act, assumes office provided that he shall not continue as such for any period exceeding six months.

The Registrar 12.

- (i) The Registrar shall be a whole-time officer of the University and shall be appointed by the Board of Management on the recommendation of a Committee consisting of the Vice Chancellor as Chairman, two nominees of the Board of Management, a nominee of the Chancellor and a nominee of the State Government. He shall be appointed for such period and on such terms and conditions as may be prescribed by the statutes;

- (ii) If the Registrar is for any reason temporarily unable to exercise the powers or perform the duties of his office, the Vice-Chancellor may, with the approval of the Board of Management, appoint a teacher of the University or an officer of the University temporarily to exercise the powers and perform the duties of the Registrar till regular appointment is made;
- (iii) Subject to the supervision, direction and general control of the Vice-Chancellor, the Registrar shall act as the ex-officio Secretary of the Board of Governors as also of the Board of Management, the Senate, the Planning Board of the Tripura Government Technical University and the Boards of Faculties and shall not be deemed to be a member of any of the authorities. He shall exercise such powers and perform such duties as may be prescribed, may be assigned to him by the Vice-Chancellor or delegated to him by or under the provisions of this Act, and the Statutes, the Ordinances or the Regulations, as the case may be;
- (iv) The Registrar, shall be the Principal Administrative Officer of the University; Provided that in their respective spheres of duties and subject to supervision, direction and control of the Vice Chancellor, the Registrar shall, subject to the provisions of this Act, have the power of supervision and control over all officers and employees serving in departments under their charge and shall exercise such disciplinary power as may be conferred on them by or under this Act or by Statutes or Ordinances;
- (v) The Registrar shall act as the custodian of records.

The Finance Officer

- 13.
- (i) The Board of Management shall appoint a person selected by the Government from a panel containing the names of three persons furnished by the Board of Management to the Government, as Finance Officer of the University for such period and on such terms as may be prescribed by the Statutes;
 - (ii) The Finance Officer shall be a whole-time salaried officer of the University and shall exercise such powers and perform such duties as may be prescribed by the Statutes;
 - (iii) Subject to the supervision, direction and general control of the Vice-Chancellor, the finance Officer shall be in charge of the administration of the funds, the finances and the properties of the University and of all trusts and endowments; and he shall take special interest in activities that aim at raising funds for the purpose of the University and augmenting resources of the University;
 - (iv) The finance Officer shall exercise such other powers and perform such other duties as may be prescribed or delegated to him by or under the provisions of this Act and the Statutes, the Ordinances or the Regulations, as the case may be.

The Controller of Examinations

- 14.
- (i) The Controller of Examinations shall be a whole-time officer of the University and shall be appointed by the Board of Management on the recommendation of a Committee consisting of the Vice Chancellor as Chairman, two nominees of the Board of Management, a nominee of the Chancellor and a nominee of the State Government. He shall be appointed for such period and on such terms and conditions as may be prescribed by the statutes;

- (ii) The Controller of Examination shall be responsible for the due custody of the records pertaining to his work. He shall be ex-officio Secretary of the Examination Committee of the University and shall be bound to place before such committee all such information as may be necessary for the transaction of its business. He shall also perform such other duties as may be prescribed by the Regulations or as may be required from time to time by the Board of Management or the Vice Chancellor;
- (iii) Subject to the superintendence of the Examinations Committee, the Controller of Examination shall conduct the examinations and make all other arrangements there for and be responsible for the due execution of all processes connected therewith;
- (iv) The Controller of Examinations shall maintain a database of students;
- (v) The Controller of Examinations has the authority to investigate allegations of examination misconduct and take appropriate actions, often in collaboration with the University's disciplinary committee. This ensures the integrity of the examination process is upheld;
- (vi) The Controller of Examinations shall have administrative control over the employees of the examination section and have, in this regard, all the powers of the Registrar as prescribed in the Act, Statutes and as notified;
- (vii) The Controller of Examinations shall review from time to time the conduct of examinations of the University in order to ensure that high standards of probity are maintained in the examination systems of the University.

The Deans

15. Every Dean shall be appointed by the Vice-Chancellor in such a manner, and shall exercise such powers and perform such duties as may be prescribed.

**CHAPTER IV
AUTHORITIES OF THE UNIVERSITY**

**Authorities
of the
University**

16. The following shall be the authorities of the University: -
- (i) The Court;
 - (ii) The Board of Management;
 - (iii) The Senate;
 - (iv) The Finance Committee;
 - (v) Such other authorities as may be declared by the Statutes to be the authorities of the University.

The Court

17. The Court: -
- (1) The Court shall be the supreme authority of the University and shall consist of the following persons namely: -
 - i. Chancellor, who shall be the Chairperson;
 - ii. Vice-Chancellor (ex-officio);
 - iii. Principal Secretary/Secretary, Higher Education Department of the Government (ex-officio);
 - iv. Principal Secretary/Secretary, Law Department of the Government (ex-officio);
 - v. Principal Secretary/Secretary, Finance Department of the Government (ex-officio);
 - vi. A representative of the University Grants Commission;
 - vii. Two eminent persons in the disciplines of engineering, technology, sciences, humanities, social sciences and management, nominated by the Government;
 - viii. Two Principals of affiliated Colleges/Institutes to be nominated in rotation by the Vice-Chancellor.
 - ix. Two Deans of the University as nominated by the Vice-Chancellor;
 - x. Two Heads of Departments as nominated by the Vice-Chancellor;
 - xi. Registrar – Member Secretary (ex-officio).
 - (2) The term of office of the nominated members of the Court, other than ex-officio members, shall be three years.
 - (3) Where a person become a member of Court by reason of office or appointment he holds, his members shall terminate when he ceases to hold that office or appointment.
 - (4) A member of the Court shall cease to be a member if he resigns or becomes of unsound mind, or becomes insolvent or is convicted of a criminal offence involving moral turpitude.
 - (5) A member shall also cease to be member if he accepts a full time appointment in another University, or if he not being an ex-officio member fails to attend three consecutive meetings of the Court.
 - (6) A Member of the Court, other than an ex-officio member, may resign his office by a letter to the Chancellor and such resignation shall take effect as it has been accepted by him.
 - (7) Any vacancy in the Court shall be filled by nomination by the respective nominating authority and on expiry of the period of the vacancy such nomination shall cease to be effective.
18. Power, Functions and meetings of the Court- (1) Subject to the provisions of the Act, the Court shall review, from time to time, the broad policies and programmes of the University and suggest measures for improvement and development of the University, the Court shall have the following other powers and functions namely: -
- a. To consider the broad policies or any proposal modification thereof by the Board of Management;
 - b. To advice the Chancellor in respect of any matter which may be referred to it for advice; and
 - c. To perform such other functions as may be prescribed.
- (2) The Court shall ordinarily meet at least once in every calendar year, and that meeting of the Court shall be called by the Registrar with the approval of the Chancellor;
 - (3) For every meeting of the Court, normally fifteen days notice shall be given;
 - (4) One half of the members existing on the rolls of the Court shall form the quorum;
 - (5) Each member shall have one vote and if there be equality of votes on any question to be determines by the Court, Chairperson of the Court shall, in addition, have a

casting vote;

(6) In case of difference of opinion among the members, the opinion of the majority shall prevail;

The Board of Management (BoM)

19. The Board of Management: -

- (1) The Board of Management shall be the principal executive authority of the University and, as such, shall have all powers necessary to administer the University subject to the provisions of the Act and the Statutes made there under, may make Ordinances and Regulations for that purpose and also with respect to matters provided hereunder.
- (2) The Board shall consist of following persons, namely ---
 - a. Vice-Chancellor: Chairperson (ex-officio);
 - b. Two eminent persons from the discipline of engineering, technology, science, humanities, social sciences and management to be nominated by the State Government;
 - c. Two eminent persons from the Industries or Organizations to be nominated by the Government on the recommendations of the Vice-Chancellor;
 - d. A representative of University Grants Commission (UGC);
 - e. A representative of All India Council for Technical Education (AICTE);
 - f. Principal Secretary or Secretary, Education (Higher) Department of the Government (Ex-officio);
 - g. Principal Secretary or Secretary, Finance Department of the Government (Ex-officio);
 - h. Principal Secretary or Secretary, Law Department of the Government (Ex-officio);
 - i. Two Deans of the University as nominated by the Vice-Chancellor;
 - j. Two Principals of affiliated Colleges/Institutes to be nominated in rotation by the Vice-Chancellor.
 - k. One person of eminence who is alumni, as nominated by the Vice-Chancellor;
 - l. Two Heads of Departments as nominated by the Vice-Chancellor;
 - m. Such other member or members as may be prescribed by the Statues;
 - n. Registrar – Member-Secretary (ex-officio);
- (3) Where a person has become a member of the Board by reason of the office or appointment her holds, his membership shall terminate when he ceases to hold that office or appointment;
- (4) The term of office of the nominated members of the Board, other than ex-officio members, shall be three years but they are eligible for re-nomination for maximum of total two tenures;
- (5) A member of the Board shall cease to be a member, if he resigns or becomes of unsound mind, or becomes insolvent or is convicted of a criminal offence involving moral turpitude; A member, who is employee of the University shall also cease to be member, if he accepts a full time appointment in another University or if he not being an ex-officio member, fails to attend three consecutive meetings of the Board without taking prior approval of the Vice-Chancellor;
- (6) A member of the Board, other than an ex-officio member may resign from his office by a letter addressed to the Chairperson, Board of Management and such resignation shall take effect, as soon as, it has been accepted by him;
- (7) Any vacancy in the Board shall be filled by nomination by the respective

nominating authority and on expiry of the period of the vacancy such nomination shall cease to be effective;

20. Powers, functions and meetings of the Board of Management – (1) The Board shall have the following powers and functions, namely: -
- (i) to consider and pass resolutions on the annual report and the annual accounts of the University and the report of its auditors on such accounts;
 - (ii) To exercise all financial powers and manage and regulate the finances, accounts, investment, properties, business and all other administrative affairs of the University and for the purpose, constitute committees and delegate the powers to such committees or such officers of the University as it may deem fit;
 - (iii) To invest any money belonging to the University, including any unapplied income in securities as it may, from time to time, think fit, on the advice of Finance Committee, except land acquired or buildings constructed with the assistance of the Government, in which cases, the prior approval of the Government shall be required;
 - (iv) To enter into, vary, carryout and cancel contracts on behalf of the University and for that purpose to appoint such officers as it may think fit;
 - (v) To provide the buildings, premises, furniture, computers and apparatus and other means needed for carrying on the work of the University;
 - (vi) To entertain, adjudicate upon, and if it thinks fit, to redress any grievances of the officers, the teachers, the students and the employees of the University;
 - (vii) To create posts of all Groups on the recommendation of Senate and appoint persons to academic as well as other posts in the University;
 - (viii) To select a common seal for the University;
 - (ix) To lay down policy guidelines for admitting “Foreign students, Persons of India Origin (PIOs), the Non-Resident Indians (NRIs) and sponsored students” as supernumerary against higher fee prescribed by it from time to time;
 - (x) To exercise such other powers and to perform such other duties as may be considered necessary or imposed on it by or under this Act;
- (2) (a) The Board shall meet at least, three times in a year and not less than fifteen days notice shall be given for such meeting.
- (b) The meetings of the Board shall be called by the Registrar under instructions of the Vice-Chancellor or at the request of not less than eight members of the Board.
- (c) One half of the members of the Board shall form the quorum at any meeting.
- (d) In case of difference of opinion among the members, the opinion of the majority shall prevail;
- (e) Each member of the Board shall have one vote and if there be equality of votes on any question to be determined by the Board, the Chairperson of the Board or, as the case may be, the member presiding over that meeting shall, in addition, have a casting vote.
- (f) Every meeting of the Board shall be presided over by the Chairperson, Board of Management, who shall be the Vice-Chancellor of the University. In the absence of the Vice-Chancellor, a senior-most Dean shall preside over the meeting.
- (g) In emergent cases, the Chairperson may exercise the powers of the Board of Management and inform the Board of the action taken by him in good faith for its ratification in the next meeting of the Board and the Board may either

ratify the decision of the Chairperson or accept it with modifications or reject it and in the event of modification or rejection of the decision of the Chairperson by the Board, such decision shall stand modified or rejected, as the case may be, retrospectively i.e., from the date of implementation of such decision of the Chairperson.

- (h) if urgent action by the Board becomes necessary, the Chairperson, Board of Management, may permit the business to be transacted by circulation of papers to the members of the Board, and the action so proposed to be taken shall not be taken unless agreed to by a majority of members of the Board and the action so taken shall be forthwith intimated to all the members of the Board and in case the authority concerned fails to take a decision, the matter shall be referred to the Chancellor, whose decision shall be final.

The Senate

21. (1) The Senate shall be principal academic body of the University and shall, subject to the provisions of the Act, the Statutes and the Ordinances, have the control and regulations of, and be responsible for, maintenance of standards of instruction, education, research and examination within the University and shall exercise such other powers and perform such other duties as may be conferred or imposed upon it by the Statutes.
- (2) The Senate shall have the right to advise the Board on all academic matters.
- (3) The Senate shall consist of the following persons, namely: -
- (a) Chairperson: Vice-Chancellor of the University (ex-officio);
 - (b) Four persons, who are not employees of the Universities to be co-opted by the senate on the recommendations of the Vice-Chancellor from amongst educationists or Scientist of repute;
 - (c) A nominee of the University Grants Commission;
 - (d) A representative of Industries, as nominated by the Vice-Chancellor;
 - (e) All Deans of the University;
 - (f) Four Heads of Departments as nominated by the Vice-Chancellor;
 - (g) Four Professors of the University as nominated by the Vice-Chancellor;
 - (h) One Associate Professor and one Assistant Professor as nominated by the Vice-Chancellor;
 - (i) Controller of Examination (ex-officio);
 - (j) One person of eminence who is alumni, as nominated by the Vice-Chancellor;
 - (k) Two Student representatives as nominated by the Vice-Chancellor;
 - (l) Such other member or members as may be prescribed by the Statues; and
 - (m) Registrar – Member Secretary (ex-officio).
- (4) The term of the members of the Senate, other than ex-officio members, shall be three years except the student representative, in which case the tenure will be for one year;
22. Power, Functions and Meetings of the Senate – (1) subject to the provisions of this Act, Statues, Ordinances and Regulations and overall supervision of the Board, the Senate shall manage the academic affairs and matters in the University and in particular shall have the following powers and functions, namely: -
- (i) To report on any matter referred or delegated to it by the Board;
 - (ii) To make recommendations to the Board with regard to the creation, abolition or classification of teaching posts in the University and the emoluments payable and the duties attached thereto;
 - (iii) To make recommendations to the Board with regard to the creations and abolition of various faculties of studies and academic Departments;
 - (iv) To promote research within the University and to require from time to time, report on such research;

- (v) To consider proposals submitted by the teachers on the academic activities;
 - (vi) To lay down policies for admissions to the Universities;
 - (vii) To recognize diplomas and degrees of other Universities and Institutions and to determine their equivalence in relation to the diplomas and degrees of the Universities;
 - (viii) To fix, subject to any conditions accepted by the Board, the time, mode and conditions of the completion for Fellowship, Scholarship and other prizes and to recommend for award of the same;
 - (ix) To appoint examiners and moderators, and if necessary to remove them and to fix their fees, emoluments, travelling and other allowances and expenses;
 - (x) To recommend arrangements for the conduct of examinations and the dates for holding them;
 - (xi) To declare and review the result of the various examinations or to appoint committees or officers to do so, and to make recommendations regarding the conferment or grant of degrees, diplomas, licenses, titles and marks of honor;
 - (xii) To recommend stipends, scholarships, medals and prizes and to make other awards in accordance with the regulations and such other conditions as may be attached to the awards;
 - (xiii) To approve or revise the syllabus for the prescribed courses of study and lists of prescribed or recommended text books and to decide for publishing of books by the University;
 - (xiv) To approve such forms and registers as are from time to time, required by the ordinances and regulations;
 - (xv) To formulate, from time to time, the desired standards of education to be adhered in drawing up the curriculum and syllabi for being taught in the University;
 - (xvi) To perform, in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying out of the provisions of the Act and the Ordinances and Regulations made there under;
- (2) (i) The Senate shall meet as often as may be necessary, but not less than three times. During an academic year;
- (ii) One half of the existing members of the Senate shall form the quorum for a meeting of the Senate;
 - (iii) In case of difference of opinion among the members, the opinion of the majority shall prevail;
 - (iv) Each member of the Senate, including the Chairperson of the Senate, shall have one vote and if there be an equality of votes on any matter to be determined by the Senate, the Chairperson shall in addition, have a casting vote;
 - (v) Every meeting of the Senate shall be presided over by the Vice-Chancellor and in the absence of Vice-Chancellor, senior most Dean will preside over the meeting;
 - (vi) If urgent action by the Senate becomes necessary, the Chairperson of the Senate may permit the business to be transacted by circulation of papers to the members of the Senate and the action proposed to be taken shall not be taken unless agreed to, by a majority of the members of the Senate, and the action as taken shall forthwith be intimated to all the members of the Senate, and in case the authority concerned fails to take a decision, the matter shall be referred to the Chancellor whose decision shall be final.

- The Faculty of Studies and the Departments** 23. The Faculty of Studies and the Departments: - (1) There shall be such number of Faculty of Studies and Departments as the University may determine from time to time;
(2) The constitution, powers and functions of a Faculty or a Department shall be such as may be prescribed.
- The Finance Committee** 24. The Finance Committee: – (1) There shall be a Finance Committee consisting of the following:
- (i) Vice-Chancellor: Chairperson (ex-officio);
 - (ii) Principal Secretary/Secretary/Director, Education (Higher) Department of the Government or his nominee (ex-officio);
 - (iii) Principal Secretary/Secretary, Finance Department of the Government or his nominee (ex-officio);
 - (iv) Principal Secretary/Secretary, Planning Department of the Government or his nominee (ex-officio);
 - (v) Registrar (ex-officio);
 - (vi) Two other members nominated by the Board from amongst its members of whom at least one should not be an employee of the University;
 - (vii) Finance Officer– Member Secretary (ex-officio).
- (2) The term of the members of the Finance Committee other than the ex-officio members, shall be three years;
- (3) The functions and duties of the Finance Committee shall be as follows:-
- a. to examine and scrutinize the annual budget of the University and to make recommendations on financial matters to the Board of Management;
 - b. to consider proposals for new expenditure and to make recommendations to the Board of Management;
 - c. all proposals relating to revision of grades, up gradation of the pay-scales and those items which are not included in the budget, shall be examined by the Finance Committee before they are considered by the Board of Management;
 - d. to consider the annual accounts and financial estimates of the University prepared by the Controller of Finance and laid before the Finance Committee for approval and thereafter submitted to the Board of Management;
 - e. the Finance Committee shall fix the limits for the total recurring and non-recurring expenditure for the year, based on income and resources of the University, and no expenditure shall be incurred by the University in excess of the limits so fixed, without the approval of the Finance Committee;
 - f. to give its views and to make recommendations to the Board of Management on any financial question affecting the University either on its own initiative or on reference from the Board of Management;
 - g. to recommend the investment of any money belonging to the University, including any unapplied income, in such securities as it may, from time to time, think fit, or in the purchase or immovable property in India, with the like power of varying such investments from time to time.

- (4) The Finance Committee shall meet, at least, four times in a year; five members of the Finance Committee shall form the quorum at any meeting;
- (5) In case of difference of opinion of the majority of the members present shall prevail.

The Building and Works Committee 25. The Building and Works Committee – (1) There shall be constituted a Building and Works Committee of the University to be the principal planning body of the University which shall also be responsible for construction, maintenance and monitoring the development of infrastructure of the University;

(2) The constitution of the Building and Works Committee, the term of office of its members and its powers and functions shall be such as may be prescribed;

Planning Board

26. Planning Board: -

- (i) There shall be constituted in the University a Planning Board which shall be the principal planning body of the University and be responsible for the monitoring of the development of the University on the lines as laid down in the objects of the University;
- (ii) The Planning Board shall be presided over by the Vice-Chancellor and shall include Five other members. Remaining 5(five) members to be nominated by the Board of Management out of whom 03(three) shall be from within the University & among these three members the senior employee shall officiate the Board and 02(two) from outside;
- (iii) All members of the Planning Board other than the Vice-Chancellor shall hold office for a term of three years;
- (iv) The Planning Board shall in addition to all other powers vested on it by this Act have the right to advise the Board of Management and the Senate on any matter which it may deem necessary for the fulfillment of the objects of the University;
- (v) The Planning Board may constitute Committee or Committees for the Planning or monitoring of the programmes of the University;
- (vi) The Planning Board shall meet at such intervals as it may deem expedient but it shall meet at least thrice a year;

Other Authorities

27. Other Authorities: - The constitution, powers and functions of the other authorities which may be declared by the Statues to be the authorities of the Universities, shall be such as may be prescribed;

CHAPTER-V STATUES, ORDINANCES, REGULATIONS AND RULES

Statues

28. Statues: - Subject to the provision of the Act, the Statues may provide for all or any of the following matters, namely ---

- a. The constitution, powers and functions of the authorities and other bodies of the University, as may be found necessary to be constitutes from time to time;
- b. The selection and continuance in office of the members of the authorities and bodies of the University, the filling up of vacancies of members and all other

- matters relating thereto which the university may deem necessary or desirable to provide;
- c. The appointing and disciplinary authorities for all Group employees teaching and non-teaching employees of the University;
 - d. The composition of Selection Committees for direct recruitment in respect of Group A (Teaching and non-Teaching) and other services for all Group A, B and C teaching and non-teaching employees of the University;
 - e. The manner of appointment of the officers of the University, terms and conditions of their service, their powers and duties and emoluments;
 - f. The manner of appointment of the teachers of the University, other academic staff, and other employees and their emoluments;
 - g. The manner of appointment of teachers and other academic staff working in any other University/Industry for a specific period for undertaking joint project, their terms and conditions of service and emoluments;
 - h. The terms and conditions of service of the teachers and other members of the academic staff appointed by the University;
 - i. The terms and conditions of other employees appointed by the University;
 - j. The constitution of the pension or the provident fund and the establishment of an insurance scheme for the benefit of the employees of the University;
 - k. The principles governing the seniority of employees of the University;
 - l. The procedure for any appeal by an employee or a student of the University;
 - m. Conferment of honorary degrees;
 - n. Institution of fellowships, scholarships, studentship, medals, prizes and other incentives;
 - o. Maintenance of discipline among the employees of the University;
 - p. Establishment of Chairs, Faculties and Departments;
 - q. Management, supervision and inspection of institutions and centers established and maintained by the University;
 - r. To delegation of powers vested in the authorities or the officers of the University;
 - s. Procedure of admission on supernumerary seats for students of foreign origin and persons of Indian origin and non-resident Indian.
 - t. the terms and conditions of affiliation or recognition of college or institutions, including terms and conditions for continuance of such affiliation or recognition and rules for disaffiliation or withdrawal or recognition of such colleges or institutions;
 - u. the terms and conditions of recognition of colleges as constituent college or affiliated colleges;
 - v. All other matter which, by or under this Act, are to be, or may be, provided for by the Statues.

29. Statues how made: -

- 1) The first Statues shall be those made by the Government with prior approval of the Chancellor within ninety days of the commencement of this Act;
- 2) The Board may, from time to time, make new or additional Statues or may amend or repeal the Statues referred to in sub-section (1):
Provided that the board shall not make, amend or repeal any Statues affecting the status, powers or constitution of any authority of the University until such authority has been given a reasonable opportunity of expressing its opinion in writing on the proposed change and any option so expressed within the time specified by the Board has been considered by the Board;

- 3) Every new Statute or a Statute amending or repealing an existing Statute shall not be valid unless it has received that assent of the Chancellor, who will make into consideration the views of the concerned department while deciding the matter.

- Ordinances** 30. Ordinances – (1) Subject to the provisions of this Act and the Statutes, the ordinances may provide for all or any of the following matters, namely: -
- (a) the admission of students, the courses of study and the fees therefore, the qualifications pertaining to the award of degrees and diplomas and other academic distinctions, the conditions for the grant of fellowship and awards and the like;
 - (b) the conduct of examinations, including the terms and conditions of office and appointment of examiners;
 - (c) the conditions of residence of students and their general discipline;
 - (d) the management of institutions and centers maintained by the University;
 - (e) the procedures for the settlement of disputes between the employees and the University, or between the students and the University;
 - (f) the procedures for the settlement of disputes between the employees and students;
 - (g) the procedure for any appeal by an aggrieved employee or a student;
 - (h) maintenance of discipline among the students of the University;
 - (i) regulation of the conduct and duties of the employees of the University and regulation of the conduct of the students of the University;
 - (j) the categories of misconduct for which action may be taken under this Act or the Statutes or the Ordinances;
 - (k) any other matter which, by or under this Act or the Statutes, is to be, or may be, provided for by the Ordinances.
- (2) The first Ordinance shall be made by the Vice-Chancellor with the prior approval of the Government and the Ordinance so made may be amended, repealed or added to, at any time by the Board in such manner as may be prescribed;
- Regulations** 31. Regulations: - The authorities of the University may make regulations consistent with this Act, the Statutes and the Ordinances, in the manner prescribed by the Statutes for the conduct of their own business and that of the committees, if any, appointed by them and not provided for by this Act, the Statutes or the Ordinances.
- Rules** 32. Rules: - Subject to the provisions of this Act and the Statutes, the Ordinances and the Regulations, Rules may be made for the purpose of duly carrying out the provision of or exercising the powers conferred by, this Act or to provide for matter which, by the Statutes, the Ordinances or the Regulations, are required to be prescribed by Rules.
33. Laying of Statutes before the Legislative Assembly: - Every such Statute, Ordinance, Regulation and Rules shall be laid, as soon as may be after it is made, before the State Legislative Assembly.

**CHAPTER-VI
FINANCE AND ACCOUNTS**

34. The University Fund: (1) The amounts received from the following sources shall form part of the University's fund: -
- (a) Any contribution or grant made by the Government;
 - (b) Any contribution or grant made by the University Grants Commission;
 - (c) any contribution or grant made by the Central Government and its agencies;
 - (d) any bequests, donations, endowments or other grants made by the private individuals or institutions;
 - (e) the income received by the University from fees and charges;
 - (f) the amount borrowed by the University; and
 - (g) the amounts received from Internal Revenue Generation (IRG) or any other source;
- (2) The fund shall be kept in a nationalized bank or invested in securities authorized by the Indian Trust Act, 1882, as may be decided by the Board of Management;
35. General limitation of financial powers of the University: -
- (i) The budget of the University showing the receipt and expenditure of the University on different accounts for a financial year shall be submitted to the State Government for approval at least four months before the beginning of such financial year in such form as may be specified by the State Government;
 - (ii) The State Government shall, within fifteen days of commencement of the financial year to which the budget relates, communicate its approval or otherwise of the budget to the University:
Provided that the State Government shall, from time to time, release grants to the University to incur expenditure till the budget is approved;
 - (iii) Notwithstanding anything to the contrary contained in this Act, the University shall not, except with the prior approval of the State Government incur any expenditure on any account in excess of the amount specified in the budget on that account;
36. Annual report: - (1) The annual report of the University shall be prepared and placed before the Board of Management for approval, which shall include, among other matters, the steps taken by the University towards the fulfillment of its objects.
- (2) The annual report so prepared shall be submitted to the Chancellor within 12 months from the date of completion of the academic year.
 - (3) A copy of the annual report, as prepared under sub-section (1), shall also be submitted to the State Government;
37. Annual Accounts and Audit: - (1) The annual accounts and the balance sheet of the University shall be prepared and place before the Finance Committee for approval, be subjected to audit by the Government Agency as the State Government may direct.
- (2) A copy of the annual accounts together with the audit report shall be submitted first to the Board of Management and then to the Government along with the observations, if any, of the Board.
 - (3) A copy of the annual accounts together with the audit report shall be as submitted to the State Government.

(4) The State Government may require the University to supply to it any information in regard to the accounts and the budget and the University shall comply with such requisition.

CHAPTER-VI MISCELLANEOUS

38. Conditions of service of employees: - (1) The University shall enter into a written contract of service with every employee of the University absorbed from Government (Technical) Degree College cadre from the erstwhile Tripura Institute of Technology under the University terms & conditions under section 5(vi) or appointed, on regular basis or otherwise and the terms and conditions of the contract shall not be inconsistent with the provisions of this Act, the Statutes and the Ordinances.
(2) A copy of the contract referred to in sub-section (1) shall be lodged with the University and a copy thereof shall also be furnished to the employee concerned.
39. Tribunal of Arbitration: - (1) Any dispute arising out of a contract of employment referred to in section 39 between the University and the employee or between the University, shall be referred to a Tribunal of Arbitration which shall consist of one member nominated by the Board of Management, one member nominated by the employee concerned and an arbitrator to be nominated by the Chancellor.
(2) Every such reference shall be deemed to be a submission to arbitration on the terms of this section within the meaning to the law of Arbitration as in force, and all the provisions of that law, with any exception thereof, shall apply accordingly.
(3) The procedure for regulating the work of the Tribunal of Arbitration shall be such as may be prescribed by the University.
(4) The decision of the Tribunal of Arbitration shall be binding on the parties and no suit shall lie in respect of any matter decided by the Tribunal.
40. Dispute as to the constitution of the University Authorities and Bodies: - If any question arises as to whether any person has been duly appointed as, or is entitled to be, a member of any authority or other body of the University, the matter shall be referred to the Chancellor with Board's recommendations, whose decision thereon shall be final.
41. Filling of casual vacancies: - All the casual vacancies among the members (other than ex-officio members) of any authority or other body of the University shall be filled, as soon as may be convenient, by the person or body who appoints, elects or co-opts the members whose place has become vacant and any person appointed, elected or co-opted to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills, would have been a member.
42. Protection of action taken in good faith: - No suit or other legal proceeding shall lie in any court against the University or against any authority, officer or employee of the University or against any person or body of persons acting under the order or direction of any authority or officer or other employee of the University for anything which is in good faith done or intended to be done in pursuance of the provision of this Act or the Statutes or the Ordinances.

43. Mode of proof of the University record: - A copy of any receipt, application, notice, order, proceedings, resolution of any authority or committee of the University, or other documents in the possession of the University, or any entry in any register duly maintained by the University, if certified by the Registrar so designed shall, notwithstanding anything contained in the Indian Evidence Act, 1872 (1 of 1872) or in any other law for the time being in force, shall be admitted as evidence of the matters and transaction specified therein, wherein, where the original thereof would, if produced, have been admissible in evidence. The University shall have the full responsibility to preserve all the records of erstwhile Tripura Institute of Technology and shall present them whenever they are required by the State Government.
44. Power to remove difficulties: - If any difficulty arises in giving effect to the provisions of this Act, the Government may, by order, published in the official Gazette, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty:
Provided that no such order shall be made under this section after the expiry of three years from the commencement of this Act;

CHAPTER-VII OTHER MISCELLANEOUS AND TRANSITORY PROVISIONS

45. (i) The Vice-Chancellor or, with the approval of the Vice-Chancellor, the Registrar, may, subject to the provisions of this Act, delegate such of his powers or duties conferred or imposed by or under this Act as may be prescribed by the Statutes or to an Officer of the University under his direct, administrative Control.
- (ii) Subject to the provisions of this Act :-
- (a) the Board of Governors may delegate any of its powers or duties, conferred or imposed by or under this Act to
- (i) the Vice-Chancellor,
(ii) the Board of Management,
(iii) a committee constituted from among its own members, or
(iv) a committee appointed in accordance with the Statutes;
- (b) the Board of Management may delegate any of its powers or duties, conferred or imposed by or under this Act, to -
- (i) the Vice-Chancellor,
(ii) a committee constituted from among its own member,
(iii) a committee constituted in accordance with the Statutes or the Ordinance.
(iv) Senate, or
(v) The Finance Committee;
- (c) Senate may delegate any of its powers or duties, conferred or imposed by or under this Act, to -
- (i) the Vice-Chancellor,
(ii) a committee constituted from among its own members,
(iii) a committee constituted in accordance with the Regulations, or

- (iv) any of the Boards of Studies;
- (d) The Finance Committee may delegate any of its powers or duties, conferred or imposed by or under this Act, to-
 - (i) the Vice-Chancellor, or to a committee constituted from among its own members.

46. Completion of courses of studies in colleges formerly affiliated to any other University: - Notwithstanding anything contained in this Act, the Statutes, the Ordinances and the Regulations, any student of a college affiliated formerly to any other university, who was studying for any examination of such other University, shall, upon admission of such college to the University, be permitted to complete his course in preparation therefore and the University shall hold, for such students examinations in accordance with the curricula of study in force in such other University for such period as may be prescribed.

47. Transitory Provisions: -

- (i) Within 06(six) months from the date of coming into force of this Act, the Chancellor shall appoint, on the recommendation of and on such terms and conditions as may be determined by the State Government, a person to be the Vice-Chancellor and he shall be the first Vice-Chancellor of the University and shall hold office for a period of five years. The first Vice-Chancellor shall exercise all the powers and perform all the duties of the Vice-Chancellor under this Act;
- (ii) The first Vice-Chancellor shall, with the approval of the Chancellor and with the assistance of a Committee consisting of not less than nine members, nominated by the State Government, cause the first Statutes, the first Ordinances and the first Regulations of the University to be framed;
- (iii) The first Vice-Chancellor shall, within one year from the date of his appointment or within such longer period, not exceeding two years from the date of his appointment, as the State Government may, by notification in the Official Gazette, direct, cause arrangements to be made for constituting the Court, the Board of Management, the Senate, the Boards of Faculties and the Boards of Studies in accordance with the provisions of the first Statutes, the first Ordinances and the first Regulations as framed under sub-section (ii), as if they had already come into force;

(iv) If, for any reason, -

- (a) the constitution of the Court, the Board of Management and other bodies referred to in sub-section (iii) cannot be completed within the period of office of the first Vice Chancellor appointed under sub-section (i), then, on the expiry of such period, the Chancellor may, on the recommendation of and on such terms and conditions as may be determined by the State Government, appoint the first Vice-Chancellor whose period of office has

expired or another person to be Vice-Chancellor for the purposes of this section for such period not exceeding two' years as the Chancellor thinks fit; or

(b) a vacancy occurs in the office of the first Vice-Chancellor before the expiry of his office, then, the Chancellor may, on the recommendation of and on such terms and conditions, as may be determined by the State Government, appoint another person to be the Vice-Chancellor for the purposes of this Section for the unexpired portion of such period or such further period not exceeding two years, as the Chancellor thinks fit, and references in this Act to the first Vice-Chancellor shall be deemed to include references to the Vice-Chancellor appointed under the sub-section;

- (v) the State Government shall, by notification in the official Gazette, appoint a date and on and from such date the Court, the Board of Management, the Senate, the Boards of Faculty and the Boards of Studies shall commence to exercise their respective functions, and the first Statutes, the first Ordinances and the first Regulations as framed under sub-section (ii) shall come into force and be first Statutes, the first Ordinances and the first Regulation of the University;
- (vi) the first Statutes, the first Ordinances and the first Regulations of the University shall remain in force until new Statutes, new Ordinances and new Regulations are made under the provisions of this Act;
- (vii) the first Vice-Chancellor may, subject to the approval of the State Government appoint such administrative, clerical and other staff (including technical staff) as he/she deems necessary for giving effect to the provisions of the section;
- (viii) Every employee of the Education (Higher) Department, Government of Tripura, under different cadres posted in Tripura Institute of Technology at the time of commencement of this Act shall continue to be posted in the University on deputation mode and shall continue to function in their existing capacity, enjoy the same rights and privileges as to remuneration, pension, gratuity, provident fund, savings cum group insurance scheme and other matters as they would have enjoyed as the State Government employees. However, the Education (Higher) Department may withdraw the deputation of any employee from the University and/or place any employee on deputation at the University, except, the faculty members under the Government (Technical) Degree College cadre of Education (Higher) Department, Tripura, who have opted for the terms and conditions of employment of the University as per Section 5(vi).

The Tripura Government Technical University Council

48. (i) On and from the appointed date till constitution of the Board of Management, the Court and other Statutory bodies, all powers and functions of the Court, the Board of

Management or other such Statutory bodies, shall be exercised by a Council to be named the Tripura Government Technical University Council, constituted under sub-section (ii) of this section and after constitution of all such bodies the Council shall stand dissolved;

(ii) The following shall be the members of the council :-

- (a) The Vice-Chancellor;
- (b) The Principal Secretary/Secretary, Education (Higher) Department, Government of Tripura;
- (c) The Principal Secretary/ Secretary, Finance Department, Government of Tripura or his nominee not below the rank of Jt. Secretary to the Government of Tripura,
- (d) The Principal Secretary/Secretary, Law Department, Government of Tripura or his nominee not below the rank of Jt. Secretary to the Government of Tripura;
- (e) The Chief Engineer, Public Works Department, Government of Tripura
- (f) All Professors of the academic Departments;
- (g) 1 (One) Professor from NIT Agartala;
- (h) 1 (One) Professor from IIIT Agartala;
- (i) 5(Five) persons to be nominated by the Chancellor on the recommendation of the State Government in the following manner:
 1. 2(two) Teachers of the academic Departments other than Professors;
 2. 2(two) students, one of whom should be a lady student;
 3. 1(one) non-teaching staff of The Tripura Government Technical University office.

(iii) The Registrar of the University shall act as Ex officio Secretary of the Council;

(iv) The first Registrar, the first Finance Officer and such other Officers of the University (including technical personnel) as may be required to be appointed from time to time shall be appointed by the Council on the recommendation of a Committee consisting of the Vice-Chancellor as Chairman, a nominee of the Council, a nominee of the State Government, and, subject, to the supervision, direction and general control of the Vice-Chancellor, they shall exercise all the powers and perform all the duties conferred and imposed on them by or under this Act, or delegate to them by the Vice-Chancellor;

(v) The Council may, subject to the approval of the State Government, appoint such administrative, clerical and other staff (including technical staff) as it deems necessary for giving effect to the provision of this section;

(vi) The council may with the approval of the Chancellor, delegate any of its powers and functions to such body or bodies as may be

constituted by it to carry on the functions of the Court, Board of Management, the Faculty Council for Post-Graduate studies, the Councils for Under-graduate studies, the Boards of studies, the Finance Committee and all other authorities to be constituted under this Act or the Statutes or the Ordinances:

Provided that such delegation shall not prevent the exercise of any such powers or discharge of any such functions by the Council;

(vii) (a) Twenty-five per cent of the Council shall form quorum for a meeting of the Council;

(b) Twenty-five per cent of the members of anybody constituted by the Council shall be a quorum for a meeting of such body;

(viii) No act or proceeding of the Council or of anybody constituted by it shall be invalid or called in question by reason of the existence of any vacancy, initial or subsequent, in the Council or in any body constituted by the Council, as the case may be;

(ix) The other provisions of this Act shall, if in conflict with the provisions of this section, stand modified to the extent provided in this section:

Provided that nothing in this sub-section shall affect the power of the Chancellor or the Vice-Chancellor under this Act;

(x) if a vacancy occurs in the office of the Vice-Chancellor by reason of death, resignation or expiry of the term of his office or otherwise, the same shall be filled up by the Chancellor on the recommendation of the State Government;

(xi) Any vacancy in the Council occurring by reason of death, resignation or otherwise shall be filled up by the Chancellor on the recommendation of the State Government, in so far as such filling up is not inconsistent with the provisions of this Section;

(xii) If, any reason of the other provisions of this Act, any difficulty arises in giving effect to the provisions of this section, the Council shall refer such difficulty to the State Government which may issue such order or do such thing, not inconsistent with the provisions of this section as appears to it to be necessary or expedient for removing the difficulty.

49. State Government's power of supervision: -

- (i) If, at any time, the State Government is of the opinion that the affairs of the University are not managed in furtherance of the objects for which any grant or donations is specially made, by the State Government, Public bodies or individuals, University Funds, are misappropriated or misapplied, the State Government may indicate such matter to the Board of Management and seek explanation and call upon that body to offer such explanation, within a reasonable time, as it may desire to offer;

- (ii) If the Council fails to offer any explanation or make proposal(s) which, in the opinion of the State Government is or are unsatisfactory, the State Government may issue such instructions, as deemed necessary and desirable in the circumstances of the case, and the Board of Management shall give effect to such instructions.
50. Power of the State Government in exigency: - If, at any time, it is considered necessary or expedient for the interest of the University, the State Government with prior consultation of the Chancellor may, by Notification, take overall or any of the powers of management and functions of all or any of the authorities of the University and may exercise such powers by such officer or authority and for such period, as may be considered necessary by the State Government.

STATEMENT OF OBJECTS AND REASONS

The Tripura Government Technical University Bill, 2026 aims at framing legislation for upgrading of Tripura Institute of Technology to a State Technical University in Tripura. The State has no State Technical University of its own at present, though it has made significant strides in the field of education. The State has One State Universities & Five Private Universities at present. The State has now two Engineering College (one Public & another Private) and five Polytechnic Institutes. There has been phenomenal expansion of Primary, Secondary and Higher Secondary Education facilities, ever since, Tripura attained Statehood in 1972.

2. The Tripura Institute of Technology (TIT) has played a pivotal role in imparting technical education and producing skilled human resources in the fields of engineering, technology, and applied sciences in the State of Tripura. Over the decades, the Institute has steadily expanded its academic offerings and infrastructure, and has earned recognition for its contributions to technical education and research.
3. In light of the increasing demand for advanced technical education, research, innovation, and industry collaboration, there is a compelling need to upgrade TIT into a full-fledged university. This transformation is essential to provide greater academic autonomy, curriculum flexibility, research capacity, and administrative independence, in alignment with national educational reforms and the goals outlined in the National Education Policy (NEP) 2020.
4. The proposed Tripura Government Technical University (TGTU) will be a state public university with the mandate to offer undergraduate, postgraduate, doctoral, and diploma programs in engineering, technology, applied sciences, management, architecture, and other allied fields. The university shall also be empowered to affiliate other technical institutions within the state, promote interdisciplinary studies, support start-ups and incubation centers, and foster partnerships with industry and academia.
5. Upgrading TIT to TGTU will:
 - a. Enhance the quality and scope of technical education in Tripura.
 - b. Strengthen research and innovation ecosystems within the state.
 - c. Provide opportunities for collaboration with national and international institutions.
 - d. Contribute to the socio-economic development of the state by addressing local and regional challenges through technology-driven solutions.
 - e. Create an academic environment that attracts talent and investment into Tripura's educational sector.
6. This legislative measure is therefore necessary to provide a statutory framework for the establishment and governance of the Tripura Government Technical University, to define its powers and responsibilities, and to ensure its efficient functioning in alignment with contemporary academic and technological standards.
7. The Bill seek to achieve the aforesaid objectives.

(Sri Kishor Barman)
Minister in-charge
Education (Higher) Department

TECHNICAL REPORT

The subject matter of the Tripura Government Technical University, Tripura Bill, 2026 are relatable to Entry 25 of the Concurrent List (List III) of the Seventh Schedule to the Constitution of India. Therefore, the State Legislature is competent to make law on this subject.

2. The provisions of the Bill are not repugnant to any provision of the Constitution or any existing Central law.

3. The Bill does not attract the proviso to clause (b) of Article 304 of the Constitution and therefore, previous sanction of the President of India will not be necessary for introduction of the Bill.

4. It is a Financial Bill, as it involve additional expenditure from the consolidated fund to the State. Therefore, prior recommendation of the Governor is obtained for consideration of the Bill by the State Legislature under clause (3) of article 207 of the Constitution of India.

Secretary
Law Department

FINANCIAL MEMORANDUM

As this will be a State managed University, there shall be requirement of fund for the setting up or upgradation or maintenance of the proposed University from the Consolidated Fund of the State. At the budget speech for the financial year 2025-26, upgradation of Tripura Institute of technology to a Technical University is stated and Finance Department has concurred the same. The expenditure required for setting up or upgradation and running the University will be met from the fund of the Consolidated Fund of the State.

Special Secretary,
Education (Higher) Department